

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 5011
TO BE ANSWERED ON 16TH DECEMBER, 2016**

HEALTHCARE SCHEMES FOR THE YOUTH

5011. PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to launch any healthcare scheme for the youth;
- (b) the steps taken by the Government for preventing the youth from drug abuse;
- (c) the details of works undertaken by the Government in the field of de-addiction during the last three years; and
- (d) the success achieved as a result thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

- (a): Ministry of Health and Family Welfare implements several schemes for health care for the people including for the youth.
- (b): The Ministry Health and Family Welfare, Ministry of Social Justice and Empowerment, Ministry of Finance and Ministry of Youth Affairs & Sports, inter alia, conducts awareness generation programmes against Drugs/Substance abuse through print, electronic and social media. Information regarding ill-effects of alcoholism and drug abuse is also disseminated in regional languages through the All India Radio and also through advertisements in news papers.
 - i) International Day against Drug Abuse and Illicit Trafficking is celebrated on 26th June every year to sensitize the people about the ill effects of drug abuse. National Awards are conferred to individuals and institutions in recognition of their efforts and to encourage excellence in the field of prevention of drug abuse.
 - ii) A National Toll Free drug de-addiction helpline Number 1800-11-0031 has been set-up w.e.f. 07.01.2015 to help the victims of Drug abuse, their family and society at large.
 - iii) National Institute of Social Defence (NISD), an Autonomous body under the Ministry of Social Justice & Empowerment organizes sensitization programme in Schools and Colleges in collaboration with Regional Resource and Training Centres (RRTCs) and other collaborating partners and also through participation in various fairs like India International Trade Fair, Shilpostav at Delhi Haat for dissemination of information on drug abuse.

- iv) Awareness and outreach programmes are undertaken involving organizations like Nehru Yuva Scheme (NSS), Nehru Yuva Kendra Sangathan (NYKS) and Society for the Promotion of Indian Classical Music and Culture Amongst Youth (SPIC MACAY) to create awareness in children and youth about the harmful effects of substance abuse.
- v) Two Regional Workshops were organised during 2015-16 in collaboration with NSS at Shillong and Indore to sensitize NSS Co-ordinators.
- vi) The regulations of substance is done through Narcotics Drugs and Psychotropic Substance Act, 1985, which was framed taking into account India's obligation under the three United Nation Drug Conventions viz. Single Convention on Narcotic Drugs, 1961, Convention of Psychotropic Substance, 1971 and the United Nation Convention against illicit Traffic in Narcotic Drugs and Psychotropic Substances, 1988 as well as Article 47 of the Constitution of India. The Act prohibits, except for medicinal or scientific purpose, the manufacture, production, trade, use etc. of narcotic drugs and psychotropic substances. The Act provides for stringent penalties/rigorous provisions for consumption as well as for illicit trafficking of narcotic drugs and psychotropic substances. Both Central and State Governments have been empowered to enforce the provisions of the Act.

(c) & (d): The Ministry of Social Justice and Empowerment has been implementing a Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse under which financial assistance is provided to NGOs/Voluntary Organisations for running Integrated Rehabilitation Centres for Addicts (IRCAs), organizing de-addiction camps and conducting awareness programmes about the ill-effect of Alcoholism and Substance (Drugs) Abuse. Grant-in-aid released to the NGOs under the Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse during the last three years and current year is attached as Annexure.

The Ministry of Health & Family Welfare is running 3 De-addiction centres at AIIMS, Ghaziabad, NIMHANS, Bangalore and PGIMER, Chandigarh. These Institutions not only cater to the need of patients but also conduct awareness programme, capacity building and research work in order to provide preventive and better services to patients care.

Name of the Bureau: Social Defence

Name of the Scheme: CENTRAL SECTOR SCHEME OF ASSISTANCE FOR PREVENTION OF ALCOHOLISM AND SUBSTANCE (DRUGS) ABUSE

State-wise release of funds during the last three years i.e. from 2013-14 to 2015-16& for the Current year 2016-17 (as on 15.11.2016)

(Rs. in lakhs)

Sl. No.	Name of the State/ UT	No. of projects assisted	Amount Released	No. of Beneficiaries	No. of projects assisted	Amount Released	No. of Beneficiaries	No. of projects assisted	Amount Released	No. of Beneficiaries	No. of projects assisted	Amount Released	No. of Beneficiaries
1	Andhra Pradesh	17	165.42	6273	7	60.42	2583	11	68.13	2583	10	86.63	3321
2	Bihar	12	131.19	4428	8	67.00	2952	12	77.16	3690	8	90.88	1476
3	Chhattisgarh	1	3.93	369	2	30.64	738	2	16.67	738	1	7.88	369
4	Goa	0	0.00	0	0	0	0	0	0.00	0	0	0	0
5	Gujarat	5	38.39	1845	7	36.00	2583	4	26.13	1476	5	43.84	1107
6	Haryana	8	65.64	2952	7	35.31	2583	12	85.31	4428	3	33.58	1107
7	Himachal Pradesh	2	22.28	738	3	23.95	1107	2	24.96	738	1	9.24	369
8	Jammu & Kashmir	0	0.00	0	1	23.00	369	1	4.97	369	0	0	0
9	Jharkhand	1	6.91	369	1	8.50	369	0	0.00	0	1	3.90	369
10	Karnataka	14	118.84	5166	28	227.38	10332	33	265.87	11070	19	277.42	6273
11	Kerala	17	130.69	6273	21	215.91	7749	20	162.84	5904	16	128.68	4059
12	Madhya Pradesh	11	107.06	4059	13	116.00	4797	12	146.12	6273	7	61.26	1107
13	Maharashtra	47	417.19	17343	43	378.85	15867	87	707.78	29520	30	310.28	5535
14	Orissa	29	296.89	10701	26	227.50	9594	48	386.18	14022	22	248.39	3690
15	Punjab	4	31.61	1476	8	53.00	2952	34	169.89	14760	4	36.62	1476
16	Rajasthan	16	159.46	5904	9	84.33	3321	17	176.38	5535	3	33.60	1107
17	Tamil Nadu	12	107.12	4428	24	203.00	8856	31	234.64	9594	15	116.32	4059
18	Telangana	0	0.00	0	5	38.65	1845	7	29.80	2583	5	38.70	1845
19	Uttar Pradesh	19	207.36	7011	20	194.00	7380	21	130.05	5535	13	141.72	1845
20	Uttarakhand	3	33.78	1107	2	17.00	738	3	21.08	1107	2	21.03	738
21	West Bengal	11	130.00	4059	10	92.56	3690	13	87.23	4428	5	44.61	738
22	A&N islands	0	0.00	0	0	0	0	0	0.00	0	0	0	0
23	Chandigarh	0	0.00	0	0	0	0	0	0.00	0	0	0	0
24	D&N Haveli	0	0.00	0	0	0	0	0	0.00	0	0	0	0
25	Delhi	6	76.59	2214	6	360.32	2214	8	206.78	1107	8	111.22	2583
26	Daman & Diu	0	0.00	0	0	0	0	0	0.00	0	0	0	0
27	Lakshadweep	0	0.00	0	0	0	0	0	0.00	0	0	0	0

28	Puducherry	0	0.00	0	0	0	0	1	1.35	369	1	2.02	369
	Total (ROC)	235	2250.35	86715	251	2493.32	92619	379	3029.32	125829	179	1847.82	43542
1	Arunachal Pr.	1	19.90	369	0	0	0	0	0.00	0	0	0	0
2	Assam	7	64.35	2583	16	183.53	5904	10	98.79	3690	9	49.30	1845
3	Manipur	13	95.88	4797	17	292.31	6273	18	313.71	8856	12	182.37	1845
4	Meghalaya	2	16.77	738	1	4.8	369	1	6.87	369	0	0	0
5	Mizoram	8	80.22	2952	4	51.22	1476	8	116.54	4797	3	21.04	738
6	Nagaland	1	3.48	369	5	38.87	1845	4	40.46	2214	4	18.16	1107
7	Tripura	0	0.00	0	0	0	0	0	0.00	0	0	0	0
8	Sikkim	1	9.95	369	1	9.95	369	1	9.31	369	0	0	0
	Total (NE)	33	290.55	12177	44	580.68	16236	42	585.68	20295	28	270.87	5535
	Total (ROC+NE)	268	2540.90	98892	295	3074.00	108855	421	3615.00	146124	207	2118.69	49077